

(c) period of time by which there will be complete switch over from English to Hindi?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (c). Under article 348 of the Constitution, until Parliament by law otherwise provides, the authoritative texts of all Bills to be introduced or amendments thereto to be moved in either House of Parliament, shall be in the English language. No such law has been enacted by Parliament so far. Section 5(2) of the Official Languages Act, 1963, which has been brought into force with effect from 1st October 1976, also provides that the authoritative text in English of all Bills to be introduced or amendments thereto to be moved in either House of Parliament shall be accompanied by a translation of the same in Hindi authorised in such manner as may be prescribed by the rules made under the Act. Therefore, until parliamentary legislation is enacted to provide for the introduction of Bills in either House of Parliament in English and Hindi, both versions being treated as authoritative texts, the question of drafting the Bills in Hindi will not arise.

Changes made in the Laws and Regulations by the Former Government

5857. SHRI SUSHIL KUMAR DHARA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any study has been made of changes made in various laws and regulations in addition to amendments to the Constitution of India during the regime of former Government of India;

(b) if so, whether the changes so incorporated are of a nature which do not fit in with the main objective of the Constitution as envisaged by the original Constitution makers;

(c) whether Government are considering to re-amend such of the laws as are repugnant to the Constitution or originally framed or do not enjoy popular support; and

(d) at what stage is the process and the time likely to be taken to complete it?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No formal study has yet been made in this regard.

(b) Does not arise.

(c) and (d). The Prevention of Publication of Objectionable Matter Act, 1976, which was passed earlier has been repealed and the Parliamentary Proceedings (Protection of Publication) Act, 1956, which was repealed has been re-enacted. No other proposal in respect of changes made in the various laws and regulations referred to has been received in this Ministry.

Wagon Shortage in Bhusawal Division

5858. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there is acute wagon shortage in Bhusawal Division resulting in bottlenecks in transport of banana and other goods from the region;

(b) if so, full facts about the problem; and

(c) the steps taken/proposed to meet the demand for wagons in the Division?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No.